

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'D', New Delhi**

**Before : Shri Amit Shukla, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No. 562/Del/2016
Assessment Year: 2011-12**

Subhash Bhayana, F-153, Jajpat Nagar-I, New Delhi. PAN- ADKPB 4407F (Appellant)	vs.	ACIT, Circle 32(3), New Delhi. (Respondent)
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Assessee by	None
Revenue by	Shri Amit Jain, Sr. DR

Date of Hearing	08.08.2018
Date of Pronouncement	17 .08.2018

ORDER

Per L.P. Sahu, A.M.:

This appeal by the assessee is directed against the order dated 10.11.2015 passed by learned CIT(A)-18, New Delhi for the assessment year 2011-12.

2. None was present on behalf of the appellant despite the date of hearing was noted by the Authorized Representative of the assessee. However, there is no representation or application for adjournment received on record till the last date of hearing. Therefore, it can be safely inferred that the assessee is not serious in pursuing its appeal. In the circumstances, the only alternative left

with us is to dismiss the appeal of the assessee in limine. Support is drawn from the order of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukoji Rao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal of the assessee is dismissed, as indicated above. Order is pronounced in the open court on 17th August, 2018.

Sd/-

(Amit Shukla)
Judicial member

Sd/-

(L.P. Sahu)
Accountant Member

Dated: 17th August, 2018

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Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi*